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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2011-2012.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2011-2012.

(Placed in Library, See No. LT 4800/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy of the Mineral Conservation and Development (Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 75(E) in Gazette of India dated the 9th February, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulations) Act, 1957.

(Placed in Library, See No. LT 4801/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4802/15/11)

(Shri Satpal Maharaj *in the Chair*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st March, 2011, alongwith Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2010-2011.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2010-2011, for the year 2009-2010.

(Placed in Library, See No. LT 4804/15/11)

- (3) A copy of the Statement (Hindi and English versions) of Market Borrowings by Central Government during the year 2010-2011.

(Placed in Library, See No. LT 4804-A/15/11)

- (4) A copy of the Insurance Regulatory and Development Authority (Scheme of Amalgamation and Transfer of General Insurance Business) Regulations, 2011 (Hindi and English versions) published in the Notification No. F. No. IRDA/Reg/1/55/2011 in Gazette of India dated the 31st May, 2011 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(Placed in Library, See No. LT 4805/15/11)

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Actuaries Act, 2006:-

- (i) The Institute of Actuaries of India (Transaction of Business at meetings of council) Regulations, 2011 published in the Notification No. F. No. M-18012/03/2008-Ins. III in Gazette of India dated the 17th March, 2011.
- (ii) The Institute of Actuaries of India (Maintenance of Register, Publication of List, and Re-entry of names in Register of Members) Regulations, 2011 published in the Notification No. F. No. M-19012/03/2008-Ins. III in Gazette of India dated the 17th March, 2011.

(Placed in Library, See No. LT 4806/15/11)

- (6) A copy of the Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. No. 932(E) in Gazette of India dated the 1st December, 2010 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(Placed in Library, See No. LT 4807/15/11)

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) The Customs, Central Excise Duties and Service Tax Drawback (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 312(E) in Gazette of India dated 11th April, 2011 together with an explanatory memorandum.
- (ii) G.S.R. 390(E) published in Gazette of India dated 19th May, 2011 together with an explanatory memorandum making certain amendments in 31 notifications, mentioned therein, for inclusion of ICD Mairipalem Village in the Customs Notifications under Export Promotion Scheme.
- (iii) G.S.R. 474(E) published in Gazette of India dated 22nd June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 97/2009-Cus., dated 11th September, 2009.
- (iv) G.S.R. 508(E) published in Gazette of India dated 5th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (v) G.S.R. 518(E) published in Gazette of India dated 7th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 148/1994-Cus., dated 13th July, 1994.
- (vi) G.S.R. 532(E) published in Gazette of India dated 13th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (vii) G.S.R. 536(E) published in Gazette of India dated 14th July, 2011 together with an explanatory memorandum providing full exemption from customs duty to specified goods imported into India from Bangladesh for sale in Kalaichar and Balat border haats at Indo-Bangladesh border subject to specified conditions.
- (viii) G.S.R. 549(E) published in Gazette of India dated 19th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

- (ix) G.S.R. 550(E) published in Gazette of India dated 19th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
- (x) G.S.R. 561(E) published in Gazette of India dated 21st July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xi) G.S.R. 409(E) published in Gazette of India dated 26th May, 2011 together with an explanatory memorandum allowing imports of goods by manufacturer of metalized plastic films at concessional rates for the use in or for the manufacture of metalized plastic films, subject to certain conditions.

(Placed in Library, See No. LT 4808/15/11)

- (8) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. No. 481(E) in Gazette of India dated the 24th June, 2011 under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(Placed in Library, See No. LT 4809/15/11)

- (9) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

- (i) S.O. 1431(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum declaring five more substances, mentioned therein, as 'manufactured drugs'.
- (ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 published in Notification No. G.S.R. 470(E) in Gazette of India dated 21st June, 2011 together with an explanatory memorandum.
- (iii) S.O. 311(E) published in Gazette of India dated 10th February, 2011 together with an explanatory memorandum empowering the Central Government to add to or omit from the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (iv) S.O. 1430(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1055(E) dated 19th October, 2001.
- (v) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 published in Notification No. S.O. 739(E) in Gazette of India dated 11th April, 2011 together with an explanatory memorandum.

(Placed in Library, See No. LT 4810/15/11)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 496(E) published in Gazette of India dated 30th June, 2011, together with an explanatory memorandum specifying the form of quarterly return of excisable goods cleared @ 1% duty, to be submitted by the assessee in terms of the sixth provision to rule 12(1) of the Central Excise Rules, 2002.
- (ii) G.S.R. 551(E) published in Gazette of India dated 19th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 64/1995-CE dated 16th March, 1995.
- (iii) G.S.R. 560(E) published in Gazette of India dated 21st July, 2011, together with an explanatory memorandum seeking to provide full Central Excise Duty exemption with certain conditions to developer having provisional Mega/Ultra mega power projects status certificate.

(Placed in Library, See No. LT 4811/15/11)

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the

- (i) The Point of Taxation (Second Amendment) Rules, 2011 published in Notification No. G.S.R.490(E) in Gazette of India dated 27th June, 2011 together with an explanatory memorandum.
- (ii) G.S.R. 566(E) published in Gazette of India dated 25th July, 2011, together with an explanatory memorandum seeking to exempt club or association service referred to in sub-clause (zzze) of clause (105) of Section 65 of the Finance Act, 1994 Act, provided by an association of dyeing units in relation to common facility set-up for treatment and recycling of effluents and solid waste discharged by dyeing units, with financial assistance from the central or state government.

(Placed in Library, See No. LT 4812/15/11)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.539(E) published in Gazette of India dated 15th July, 2011 seeking to levy definitive anti-dumping duty on imports of 1,1,1,2-Tetrafluoroethane or R-134a, originating in or exported from, the China PR and Japan at the specified rate.
- (ii) G.S.R.548(E) published in Gazette of India dated 19th July, 2011 seeking to extend levy of anti-dumping duty on imports of 'Saccharin', originating in, or exported from the People's Republic of China, upto and inclusive of 5th June, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 4813/15/11)

(13) A copy each of the following Notifications (Hindi and English versions) under sub-rule (1) of Rule 3 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995:-

- (i) G.S.R. 554(E) published in Gazette of India dated 20th July, 2011 together with an explanatory memorandum appointing a person not below the rank of Joint Secretary to the Government of India, Department of Commerce, Ministry of Commerce and Industry, as designated authority for carrying out the purposes of the said rules.
- (ii) G.S.R. 555(E) published in Gazette of India dated 20th July, 2011 together with an explanatory memorandum appointing a person not below the rank of Joint Secretary to the Government of India, Department of Commerce, Ministry of Commerce and Industry, as designated authority for carrying out the purposes of the said rules.

(Placed in Library, See No. LT 4814/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4815/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4816/15/11)

(ii) Memorandum of Understanding between the NHPC Limited and the NHDC Limited for the year 2011-2012.

(Placed in Library, See No. LT 4817/15/11)

(2) A copy of the Central Electricity Authority (Safety Requirements for Construction, Operation and Maintenance of Electrical Plants and Electrical Lines) Regulations, 2011 (Hindi and English versions) published in the Notification F. No. CEA/TETD/MP/R/02/2011 in Gazette of India dated the 14th February, 2011 under Section 179 of the Electricity Act, 2003.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4818/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Sudip Bandyopadhyay, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetic Act, 1940:-

(i) The Drugs and Cosmetics (1st Amendment) Rules, 2011 published in Notification No. G.S.R. 45(E) in Gazette of India dated 24th January, 2011.

(ii) G.S.R. 218(E) published in Gazette of India dated 16th March, 2011, prohibiting manufacture, sale and distribution of certain drugs under Section 26A of the Drugs and Cosmetic Act, 1940.

(Placed in Library, See No. LT 4819/15/11)

(2) A copy of the Food Safety and Standards Rules, 2011 (Hindi and English versions) published in the Notification G.S.R. 362(E) in Gazette of India dated the 5th May, 2011 under Section 93 of the Food Safety and Standards Act, 2006.

(Placed in Library, See No. LT 4820/15/11)